

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of the Meeting of NC-V meeting held on 29.01.2009**

The Meeting No. 44/AM-09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 29.01.2009 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No.	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Ashok Kumar, Arora, Dy.DGFT	DGFT
3.	Sh. R.A.Lal, Dy.Director,	R.O, TC, Noida
4.	Sh. Kuldeep Singh, Asstt. Director	DC (MSME)
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

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**(TEXTILES AND LEATHER ITEMS)**

At the outset the Minutes of NC Meeting No. 36/AM09 dated 04.12.2008, Meeting No. 37/AM09 dated 11.12.2008, Meeting No. 38/AM09 dated 18.12.2008, Meeting No. 39/AM09 dated 25.12.2008 and Meeting No. 40/AM09 dated 01.01.2009 were ratified. Thereafter, Agenda for individual cases for Meeting No. 44/AM09 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

**MEETING NUMBER** : 44/84-ALC3/2008 **MEETING DATE** : 29.01.2009

## Online agenda cases

1	<b>Case No.:8/25/84-ALC3/2008</b>	Party Name:WILLIAM GOODACRE & SONS INDIA PVT.LTD.,	Meet No/Date:44/84-ALC3/2008 29.01.2009	<b>Status : Approved</b>
	HQ File :01/84/050/00305/AM09/	RLA File :10/24/040/00046/AM09/	Lic.No/Date:1010030916 10.09.2008	
	<p>Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the unit of the firm by allowing 3% wastage on the item of import. The weight of Plastisole per Sq mtr. should match in the export and import.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

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Case No.:11/34/84-ALC3/2008	Party Name:DAMAN POLYTHREAD LTD.,	Meet No/Date:44/84-ALC3/2008 29.01.2009	Status : Approved
HQ File :01/84/050/00372/AM09/	RLA File :03/94/040/00779/AM09/	Lic.No/Date:0310493570 10.11.2008	
The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on repeat basis as detailed below: -			
Export item	Import item	Qty.allowed	
Narrow Woven Fabrics, made out of PP MF Yarn (Tapes)	Polypropylene Chips/Granules/Resins	1.051 Kgs./kg	
	Master Batch (Polypropylene dyed Chips relevant colour master batch)	0.0415 Kgs/kg	
	U.V.Stabilizer (relevant master batch)	0.010 kgs/kg	
	Spin Finish Oil	0.0233 kgs/kg	
Further, wastage of 2% may be allowed from filament yarn to narrow woven fabric. The RLA shall be advised to take necessary action subject to compliance of other usual conditions.			

3	Case No.:18/34/84-ALC3/2008	Party Name:SYSTEM 5S PVT. LTD.	Meet No/Date:44/84-ALC3/2008 29.01.2009	Status: Approve
	HQ File :01/84/050/00379/AM09/	RLA File :04/24/040/00198/AM09/	Lic.No/Date:0410100036 17.11.2008	
	Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-			
	Export item	Export Qty	Import item	Qty. allowed
	Fire fighter suit	350 Sets	Fire resistant fabric woven width-55"-65", GSM-180-275	Not allowed, since the variation of GSM is not in accordance with the General Note for Textiles.
			Flame resistant fabric 25 to 75 MM width reflective material	As applied for.
			Fabric fire resistant nonwoven, width-55-65", GSM-75-150	Not allowed, since the variation of GSM is not in accordance with the General Note for Textiles.
			Fire resistant fabric nonwoven, width-55"-65", GSM-50-110	Not allowed, since the variation of GSM is not in accordance with the General Note for Textiles.
			Fire resistant thread aramide	As applied for.
			Fire resistant knit cuff width-2-4" aramide	As applied for.
	The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

<b>Case No.:1/35/84-ALC3/2008</b>	Party Name:GUPTA EXIM (I) PVT.LTD.	Meet No/Date:44/84-ALC3/2008 29.01.2009	<b>Status: Approved</b>
HQ File :01/84/050/00382/AM09/	RLA File :05/24/040/00520/AM09/	Lic.No/Date:0510231196 20.11.2008	

Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as per written comments of DC (MSME) vide their U.O No. 37 (5)/71/2008-09/Hosy. dated 28.01.2009 as detailed below: -

Export Product	Import Item	Qty. allowed
100% Polyester short sleeve polo shirt with collar (Style No. 60CR75707)	100% polyester, ottoman piece dyed knit fabric, GSM-170+/-10%	2.45 Sq mtrs/Pc
	100% Polyester flat back mesh piece dyed knit fabric, GSM-170+/-10%	0.16 Sq mtrs/Pc
100% Polyester short sleeve polo shirt with collar (Style No. 60CR75707)	100% polyester, ottoman piece dyed knit fabric, GSM-170+/-10%	2.45 Sq mtrs/Pc
	100% Polyester flat back mesh piece dyed knit fabric, GSM-170+/-10%	0.16 Sq mtrs/Pc
100% Polyester short sleeve polo shirt with collar (Style No. 60CR75707)	100% polyester, ottoman piece dyed knit fabric, GSM-170+/-10%	2.58 Sq mtrs/Pc
	100% Polyester flat back mesh piece dyed knit fabric, GSM-170+/-10%	0.16 Sq mtrs/Pc
100% Polyester short sleeve polo shirt with collar (Style No. 60CR75707)	100% polyester, ottoman piece dyed knit fabric, GSM-170+/-10%	2.21 Sq mtrs/Pc
	100% Polyester flat back mesh piece dyed knit fabric, GSM-170+/-10%	0.16 Sq mtrs/Pc
100% Polyester short sleeve polo shirt with collar (Style No. 60CR75707)	100% polyester, ottoman piece dyed knit fabric, GSM-170+/-10%	2.45 Sq mtrs/Pc
	100% Polyester flat back mesh piece dyed knit fabric, GSM-170+/-10%	0.16 Sq mtrs/Pc
100% Polyester short sleeve polo shirt with collar (Style No. 60CS75617)	100% polyester, piece dyed rib knit fabric, GSM-160+/-10%	1.20 Sq mtrs/Pc
	100% Polyester flat back mesh piece dyed knit fabric, GSM-170+/-10%	1.06 Sq mtrs/Pc
	100% polyester yarn dyed flat knit collar	1.02 Sq mtrs/Pc

100% Polyester short sleeve polo shirt with collar (Style No. 60S75617)	100% polyester, pointelle piece dyed knit fabric, GSM-140+/-10%	1.22 Sq mtrs/Pc
	100% Polyester flat back mesh piece dyed knit fabric, GSM-170+/-10%	1.06 Sq mtrs/Pc
	100% polyester yarn dyed flat knit collar	1.02 Sq mtrs/Pc
100% Polyester short sleeve polo shirt with collar (Style No. 60W75717)	100% polyester, pique piece dyed knit fabric, GSM-170+/-10%	2.00 Sq mtrs/Pc
	100% polyester yarn dyed flat knit collar	1.02 Sq mtrs/Pc
100% Polyester short sleeve polo shirt with collar (Style No. 60W75717)	100% polyester, pique piece dyed knit fabric, GSM-170+/-10%	2.20 Sq mtrs/Pc
	100% polyester yarn dyed flat knit collar	1.02 Sq mtrs/Pc
	100% polyester, pique piece dyed knit fabric, GSM-170+/-10%	2.28 Sq mtrs/Pc
100% Polyester short sleeve polo shirt with collar (Style No. 60W75717)	100% polyester yarn dyed flat knit collar	1.02 Sq mtrs/Pc

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

5	<b>Case No.:1/38/84-ALC3/2008</b>	Party Name:RICHA & CO	Meet No/Date:44/84-ALC3/2008 29.01.2009	<b>Status: Rejected</b>
	HQ File :01/84/050/00408/AM09/	RLA File :05/24/040/00577/AM09/	Lic.No/Date:0510232231 08.12.2008	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No., in absence of which it is not possible to compute the requirement of inputs. In view of this, Committee was constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

6	<b>Case No.:2/38/84-ALC3/2008</b>	Party Name:AMMAYAPPER TEXTILES PVT. LTD.,	Meet No/Date:44/84-ALC3/2008 29.01.2009	<b>Status: Rejected</b>
	HQ File :01/84/050/00409/AM09/	RLA File :04/24/040/00219/AM09/	Lic.No/Date:0410100725 10.12.2008	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor Measurement, Style No.. Further, they have also not given</p>			

the justification for the requirement of shell fabric and pocketing fabric, in absence of which it is not possible to compute the requirement of inputs. In view of this, Committee was constrained to reject the case.  
RLA may take suitable consequential action accordingly.

7	<b>Case No.:3/38/84-ALC3/2008</b>	Party Name:AMMA YAPPER TEXTILES PVT. LTD.,	Meet No/Date:44/84-ALC3/2008 29.01.2009	<b>Status: Rejected</b>
	HQ File :01/84/050/00410/AM09/	RLA File :04/24/040/00220/AM09/	Lic.No/Date:0410100729 10.12.2008	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor Measurement, Style No.. Further, they have also not given the justification for the requirement of shell fabric and pocketing fabric, in absence of which it is not possible to compute the requirement of inputs. In view of this, Committee was constrained to reject the case. RLA may take suitable consequential action accordingly.</p>			

8	<b>Case No.:4/39/84-ALC3/2008</b>	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:44/84-ALC3/2008 29.01.2009	<b>Status: Rejected</b>
	HQ File :01/84/050/00416/AM09/	RLA File :05/24/040/00603/AM09/	Lic.No/Date:0510232635 16.12.2008	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have given the fabric in Kg, which should be in Sq mtr. to compute the requirement of inputs. They have neither forwarded calculation sheet nor Measurement, CAD. In view of this, Committee was constrained to reject the case. RLA may take suitable consequential action accordingly.</p>			

9	<b>Case No.:5/39/84-ALC3/2008</b>	Party Name:RICHA & CO	Meet No/Date:44/84-ALC3/2008 29.01.2009	<b>Status: Rejected</b>
	HQ File :01/84/050/00417/AM09/	RLA File :05/24/040/00596/AM09/	Lic.No/Date:0510232641 16.12.2008	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor Measurement. Further, they have also not given the</p>			

justification for the requirement of shell fabric and pocketing fabric, in absence of which it is not possible to compute the requirement of inputs. In view of this, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

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Case No.:7/39/84-ALC3/2008	Party Name:SCORPIOS APPARELS PVT.LTD.,	Meet No/Date:44/84-ALC3/2008 29.01.2009	Status : Approved
HQ File :01/84/050/00419/AM09/	RLA File :05/24/040/00587/AM09/	Lic.No/Date:0510232765 17.12.2008	
Decision: The Committee considered the case as per agenda alongwith measurement and dimension given in drawing/sketch submitted by the firm and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing the input @ 0.30 Sq mtrs/Pc as detailed below:-			
Export item	Export Qty	Import item	Qty. allowed
Bags, Style- Diamant	1850 Pcs	100% Linen dyed woven fabric, GSM-155+/-10%	555 Sq mtrs.
The GSM should match in both import & export.			
The R.A shall be advised to take necessary action subject to compliance of other usual conditions.			

11	<b>Case No.:1/44/84-ALC3/2008</b>	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:44/84-ALC3/2008 29.01.2009	<b>Status: Rejected</b>
	HQ File :01/84/050/00433/AM09/	RLA File :05/24/040/00648/AM09/	Lic.No/Date:0510234459 14.01.2009	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have given the fabric in Kg, in the import item whereas the export item is in numbers, which should be in Sq mtr. to compute the requirement of inputs. They have neither forwarded calculation sheet nor Measurement, CAD. In view of this, Committee was constrained to reject the case.  RLA may take suitable consequential action accordingly.			

12	<b>Case No.:2/44/84-ALC3/2008</b>	Party Name:MADURA GARMENTS EXPORTS LIMITED	Meet No/Date:44/84-ALC3/2008 29.01.2009	<b>Status: Deferred</b>
	HQ File :01/84/050/00434/AM09/	RLA File :07/24/040/00568/AM09/	Lic.No/Date:0710062407 19.01.2009	Defer Date: 26.02.2009
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 26.02.2009.			

13	<b>Case No.:3/44/84-ALC3/2008</b>	Party Name:MADURA GARMENTS EXPORTS LIMITED	Meet No/Date:44/84-ALC3/2008 29.01.2009	<b>Status: Deferred</b>
	HQ File :01/84/050/00435/AM09/	RLA File :07/24/040/00567/AM09/	Lic.No/Date:0710062408 19.01.2009	Defer Date: 26.02.2009
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 26.02.2009.			

14	<b>Case No.:4/44/84-ALC3/2008</b>	Party Name:MATRIX CLOTHING PVT. LTD.	Meet No/Date:44/84-ALC3/2008 29.01.2009	<b>Status: Approved</b>
	HQ File :01/84/050/00436/AM09/	RLA File :05/24/040/00526/AM09/	Lic.No/Date:0510234724 20.01.2009	
	Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below: -			
	Export item	Export Qty	Import item	Qty. allowed
	Mens under pant	72549 Pcs	100% cotton yarn dyed fabric, GSM-135+/-10%	10373 Sq mtrs.



The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

### Manual agenda cases

Case No. 603	M/s Lex International Pvt. Ltd., Kanpur
NC 44/09 dt. 29.01.2009	F.No. 01/84/50/364/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0610014514 dated 03.11.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the width of webbing has not been exactly specified i.e 10MM to 102MM is very wide range, which cannot be permitted. Further, thickness of webbing has been given 0.75” to 0.250”, which itself is a very wide variation, hence cannot be allowed. In view of this Committee decided to maintain status quo in this case. R.A may be advised to call back the A/A for amendment as per observation of NC. They may not issue any such A/A of such wide range of width and thickness in future.

Firm may be informed accordingly.

Case No. 604	M/s William Goodacre & sons India Pvt. Ltd. Kerala
NC 44/09 dt. 29.01.2009	F.No. 01/84/50/110/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 1010029186 dated 27.03.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the unit of the firm by allowing 3% wastage on the item of import. The weight of Platisole per Sq mtr. should match in the export and import.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 605	M/s William Goodacre & sons India Pvt. Ltd. Kerala
NC 44/09 dt. 29.01.2009	F.No. 01/84/50/393/AM-08/DES-V
Ratification of input output norms against Advance Authorization No. 1010028831 dated 18.02.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of

team, who visited the unit of the firm by allowing 3% wastage for roll forms and 1% wastage for cut forms on the item of import. The weight of Plastisole per Sq mtr. should match in the export and import.  
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 606	M/s Ponn Sanger Exports, Coimbatore
NC 44/09 dt. 29.01.2009	F.No. 01/84/50/238/AM-08/DES-V
Ratification of input output norms against Advance Authorization No. 3210037105 dated 25.01.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME) and comments are awaited.

The case stands deferred for re-listing on 26.02.2009.

Case No. 607	M/s JCT Ltd., Phagwara
NC 44/09 dt. 29.01.2009	F.No. 01/84/162/524/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 3010057804 dated 02.09.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and perused the report submitted by the team, who visited the unit of the firm. The Committee after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below: -

Export item	Import item	Qty. allowed
Textile fabrics with Pyrovatex fire retardant finish	Pyrovatex (R) CP New (90-95% solid content)	@ 288 grms per Kg content of the export product.

As regards firm's request for fixation of SION for this product, Committee decided to advise the firm to process their proposal through their Export Promotion Council, who will send Industry data of last three years of 4-5 different firms engaged in the same manufacturing process for further consideration.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 608	M/s Fashions Accessories, New Delhi
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NC 44/09 dt. 29.01.2009	F.No. 01/84/50/178/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0510222993 dated 27.06.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda in consultation with the representatives of technical authorities present in the meeting decided to communicate the NC decision taken in its meeting held on 30.10.2008 to the firm as well as R.A.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 609	M/s Chelsea Mills, New Delhi
NC 44/09 dt. 29.01.2009	F.No. 01/84/50/177/AM-06/DES-V
Ratification of input output norms against Advance Authorization No. 0510222991 dated 27.06.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda in consultation with the representatives of technical authorities present in the meeting decided to communicate the NC decision taken in its meeting held on 30.10.2008 to the firm as well as R.A.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 610	M/s Textport Fashions, New Delhi
NC 44/09 dt. 29.01.2009	F.No. 01/84/162/274/AM-04/DES-V
Ratification of input output norms against Advance Authorization No. 0510107131 dated 30.10.2003 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda in consultation with the representatives of technical authorities present in the meeting decided to remind applicant firm to comply with DC (MSME) instructions regarding supply of information/documents under intimation to DGFT for further consideration and defer the case for re-listing on 12.03.2009.

Case No. 611	M/s RSWM Ltd., Bangalore
NC 44/09 dt. 29.01.2009	F.No. 01/84/50/228/AM-07/DES-V
Ratification of input output norms against Advance Authorization No. 0710046602 dated 08.08.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and perused the R.A letter dated 17.11.2008 as well as revised written comments of TC, Mumbai conveyed vide letter dated 13.02.2008 and observed that there was indeed a typographical error in respect of Qty. of import item No. 2 mentioned in the minutes of NC meeting held on 04.09.2008. In view of this Committee in consultation with the representatives of technical authorities present in the meeting decided that in respect of import item No.2 Qty. may be allowed 0.342 Sq mtrs/Pc instead of 34.2 Sq mtrs/Pc as per revised comments of TC, Mumbai vide their letter dated 13.02.2008.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 612	M/s United Electrolux Pvt. Ltd., Bangalore
NC 44/09 dt. 29.01.2009	F.No. 01/84/162/274/AM-08/DES-V
Ratification of input output norms against Advance Authorization No. 0710051672 dated 17.05.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and decided to refer the case to DC (MSME) for their examination & comments and defer the case for re-listing on 26.02.2008.

Case No. 613	M/s Richa & Co. New Delhi
NC 44/09 dt. 29.01.2009	F.No. 01/84/50/611/AM-06/DES-V
Ratification of input output norms against Advance Authorization No. 0510171394 dated 08.12.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME) and comments are awaited.

The case stands deferred for re-listing on 26.02.2009.

Case No. 614	M/s Richa & Co. New Delhi
NC 44/09 dt. 29.01.2009	F.No. 01/84/50/366/AM-06/DES-V
Ratification of input output norms against Advance Authorization No. 0510165218 dated 29.08.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME) and comments are awaited.

The case stands deferred for re-listing on 26.02.2009.

Case No. 615	M/s Richa & Co. New Delhi
NC 44/09 dt. 29.01.2009	F.No. 01/84/50/379/AM-06/DES-V
Ratification of input output norms against Advance Authorization No. 0510165753 dated 02.09.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME) and comments are awaited.

The case stands deferred for re-listing on 26.02.2009.

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